

DIVISION BENCH  
COURT - II

S-8

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/202(KB)2021  
IA(I.B.C)/1232(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>TH</sup> JUNE 2024**

IN THE MATTER OF	SARGA UDAIPUR HOTELS & RESORTS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 10

**Appearance (via video conferencing/physically)**

Mr. Abhishek Jain, Adv. ] For the Resolution Professional  
Ms. Meenakshi Manot, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the Resolution Professional present.
2. **IA(I.B.C)/1232(KB)2024:**
  - a. In view of the order dated 18<sup>th</sup> April, 2024, we had recorded and assured that no CoC meetings will be held in the meantime, it is submitted that CoC meetings could not be held.
  - b. In view of the pendency of IA 693 of 2024 the CoC could not be held. However, this application has been filed by the Resolution Professional to place on record the 5<sup>th</sup> Progress Report, which is placed at pages 7 to 63 of the application. This application is supported by an affidavit which is placed at page 4 and 5 of the application. The 5<sup>th</sup> Progress Report is taken on record, and, accordingly this **IA(I.B.C)/1232(KB)2024** is **disposed of**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**